

setting up four heavy water plants in the country.

(b) and (c). The required information is given below :

Name of the Plant	Place	Estimated cost (Rupees in crores)	Expected date of completion
(i) Baroda Heavy Water Plant (67.2 tonnes/year)	Baroda (Gujarat)	15.10	1973
(ii) Kota Heavy Water Plant (100 tonnes/year)	Kota (Rajasthan)	35.79	1974
(iii) Tuticorin Heavy Water Plant (71.3 tonnes/year)	Tuticorin (Tamilnadu)	21.32	1974-75
(iv) Talcher Heavy Water Plant (62.7 tonnes/year)	Talcher (Orissa)	21.10	1976

Forward Trading in Cotton

428. SHRI VASANT SATHE : Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether Government have sanctioned forward trading in cotton ; and

(b) if so, at which centres ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD)

(a) and (b). Futures or hedge trading is not permitted in cotton. Forward trading in the form of Transferable Specific Delivery Contracts (TSD Contracts) is permitted in the Bengal Deshi variety of cotton under the auspices of East India Cotton Association, Bombay. Forward trading in the form of Non-Transferable Specific Delivery Contracts (NTSD Contracts) of three months duration has been permitted in all varieties of cotton throughout the country.

Abolition of Death Penalty

429. SHRI B. S. BHAURA :
SHRI JHARKHANDE RAI :

Will the Minister of HOME AFFAIRS be

pleased to state :

(a) whether there is any proposal under consideration to do away with the death penalty in the country, and

(b) if so, the main features thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN) (a) and (b). The matter is being considered in all its aspects, in connection with the proposals for comprehensive revision of the Indian Penal Code.

Study by Foreign Investment Board regarding Companies Manufacturing Cosmetics

430. SHRI N. K. SANGHI : Will the MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether the Foreign Investment Board has completed a study of the Companies manufacturing cosmetics in the country with majority foreign equity with a view to compare their expert performance with repatriation of foreign exchange by them by way of

dividends and royalties as well as expenses incurred on import of raw materials ;

(b) if so, the names of the Companies and the findings of the study ; and

(c) the percentage of profit being ploughed back in the industry and the percentage being repatriated abroad and Government's reaction thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD) :

(a) to (c). The Foreign Investment Board recently examined generally several aspects of the cosmetic industry in India, such as, production, import requirements of raw materials, exports, profits and foreign exchange outgo of 28 manufacturers, of which 11 were foreign majority companies. Their main finding was that dividends being remitted by some of the foreign subsidiaries manufacturing cosmetics were disproportionately high as compared to their investment. After examining the question from all aspects, the Board decided that the cost price structure of cosmetics articles should be studied in detail. This study is in progress.

Supply of Electric Spare Parts to big Projects by Private Sector

431. SHRI BIJOY MODAK : Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether Government are dependent on the private sector for supply of electric spare-parts for their big projects ;

(b) whether Government are considering any proposal for setting up projects for electric spare-parts for lessening dependence on private sector ; and

(c) if so, the broad outlines thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD) :

(a) No, Sir.

(b) No, Sir.

(c) Does not arise.

Separation of Judiciary from Executive

432. SHRI JHARKHANDE RAI : Will the Minister of HOME AFFAIRS be pleased

to state :

(a) whether the process of separation of Judiciary from the Executive has been completed in all the States ;

(b) if not, the names of the States where Judiciary still forms a part of the Executive ; and

(c) the steps taken to complete the process of separation of Judiciary in these States ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : (a) and (b). Not yet Sir. The Judiciary has been separated from the Executive in Gujarat, Haryana, Jammu and Kashmir (except Poonch and Rajouri District), Maharashtra, Mysore, Punjab, West Bengal (except Midnapore and 24 Parganas Districts), Kerala, Madhya Pradesh, Orissa, Tamil Nadu, Bihar Rajasthan, substantial areas of Assam and Himachal Pradesh. Separation has not yet been effected in Manipur, Nagaland, Tripura and Meghalaya.

(c) A Bill which was introduced in Parliament for the enactment of a new Code of Criminal Procedure and which seeks, among other things, to secure separation of the Judiciary from the Executive all over the country is now before a Joint Committee of Parliament.

Persons between the Age Group of 18 and 21 years

433. SHRI C. K. CHANDRAPPA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total number of people who fall between the age group of 18 and 21 years according to the latest census report ; and

(b) the number of this category during the last three census reports ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN) : (a) Age date of the latest Census (1971) are still under process.

(b) The enclosed statement gives the figures for the three censuses, viz. 1961, 1951 and 1941 on the basis of smoothed data after suitable adjustments.